

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT – II**

**Item No. 203**  
**(IB)-1041(ND)2020**

**IN THE MATTER OF:**

**Inabensa Bharat Pvt. Ltd. ( 122 OC & 1 )      ...      Applicant/Petitioner**

**Under Section: 10 of IBC Code,2016**

**Order delivered on 13.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT;** Counsels for the Corporate Applicant - Mr. Aniket Prason, Ms. Shweta Vashist and Ms. Priya Dhankhar, Advocates, Adv. Siddharth Tewari for Operational Creditor No. 89 SK Diggal, Mr. Ankit Chaturvedi, Adv for Operational Creditor no. 88.

**ORDER**

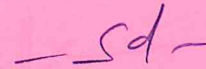
Ld. Counsel appearing for the Petitioner submits that vide Order dated 24.03.2021, Petitioner was directed to publish the notice in the newspaper but the same could not be published because he was diagnosed with covid.

Considering the above fact, one more opportunity is given to comply with the directions.

List the matter on 31.08.2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**